

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2547
ANSWERED ON:08.12.2006
IMPLEMENTATION OF RGGVY PROJECT IN KERALA
Thomas Shri P.C.

Will the Minister of POWER be pleased to state:

- (a) whether the Government of Kerala has pointed out the difficulties to implement Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) project in the State on turnkey basis involving Franchisees;
- (b) if so, the details thereof and the action taken in this regard;
- (c) whether the State Government has requested that the remaining districts in the State may also be taken for implementation under RGGVY; and
- (d) if so, the response of the Union Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

- (a) : Yes Sir, Kerala State Electricity Board (KSEB) had requested Rural Electrification Corporation (REC) for permission to execute the projects departmentally as against execution on turn-key basis and also to exempt Kerala from introducing franchisee system.
- (b) : In a meeting convened to resolve the above issues, Kerala Government, REC & Ministry of Power agreed that -
 - (i) Since franchising was mandatory under RGGVY and is a part of tripartite agreement, KSEB has to implement franchisee system which was agreed to by KSEB;
 - (ii) The services of National Thermal Power Corporation (NTPC) for preparation of fresh DPR and implementation of RGGVY in one or two districts of Kerala shall be availed by KSEB.
 - (iii) KSEB shall award project to lowest bidder in Idduki district on turnkey basis.
- (c) & (d) : REC has received 14 projects for 14 districts of Kerala. So far 7 projects have been sanctioned at the cost of Rs.221.75 crore. The balance 7 projects have been given `in principle` approval so that preliminary works until tendering can be initiated and the projects are ready for implementation by the time they are approved.